

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

Before Ms. Suchitra Kamble, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 12/Del/2018 : Asstt. Year : 2014-15

Bhadrashree Steel and Power Ltd., 4638/21, Upper Ground Floor, Ansari Road, Daryaganj, New Delhi-110002	Vs	ACIT, Circle-4(2), New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AACCB5066E		

Assessee by : Sh. Sanjay Jain, CA

Revenue by : Sh. V. K. Kataria, Sr. DR

Date of Hearing: 17.02.2021

Date of Pronouncement: 17.02.2021

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-2, New Delhi dated 31.10.2017.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 has been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 17/02/2021.

Sd/-

(Suchitra Kamble)
Judicial Member

Dated: 17/02/2021

Subodh

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR